

Further, Government of India has also launched a National Tobacco Control Programme to create awareness on the hazards of Tobacco and to help States to implement tobacco Control Laws.

**ED's raid on EMMAR-MGF company**

†\*283. SHRI NARESH CHANDRA AGRAWAL: Will the Minister of FINANCE be pleased to state:

- (a) whether EMMAR-MGF company had been raided in 2009-10;
- (b) whether this raid had been carried out by Enforcement Directorate (ED) regarding money laundering or FEMA related cases;
- (c) if so, the present status thereof and the action taken thereon; and
- (d) if not, the reasons therefor?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) to (d) The premises of EMMAR-MGF group were searched by the officers of Directorate of Enforcement on 3rd December, 2009 under the provisions of the Foreign Exchange Management Act, 1999. The investigation in the matter has not been completed.

**Formation of regulator for settling fare disputes**

\*284. SHRI B.S. GNANADESIKAN: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Directorate General of Civil Aviation (DGCA) has proposed to form a regulator to function as an arbitrator in case there are disputes on fares between consumers and airlines;
- (b) if so, whether this regulator will interfere in the matter of fares fixed by the airlines according to market demand like the lowest fare in first and highest fare at the last moment; and
- (c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) No, Sir. However, Directorate General of Civil Aviation (DGCA) has given powers under rule 135 of the Aircraft Rules, 1937 to direct airlines to establish tariff having regard to all factors,

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†Original notice of the question was received in Hindi.

publish the tariff on its website or two daily newspapers, maintain all records relating to tariff and produce on demand by DGCA for inspection. Director General may issue directions to the airlines in case airlines establish predatory or excessive tariff or engage in oligopolistic practice.

(c) In view of the recent reports of excessive tariff being charged by airlines on different routes, Director General has issued direction to airlines to furnish established tariff route-wise and fare category-wise on monthly basis and also to notify noticeable changes to DGCA within 24 hrs of affecting such a change. The intention behind the above directions is to keep the passengers informed of pricing pattern of airlines. Further, DGCA has issued directions to the airlines to furnish details of route-wise tariff established by them across the network in various fare categories. A Tariff Analysis Unit has been set up in DGCA to monitor tariff on regular basis.

#### **Campaign against female foeticides**

\*285. SHRIMATI JAYANTHI NATARAJAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government proposes to highlight the performance of women sportspersons in the recently concluded Commonwealth Games in its campaigns against female foeticides and save the girl child campaign;

(b) if so, the details thereof;

(c) whether the help of religious leaders has also been sought to prevent female foeticides in the country;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) and (b) Though at present there is no such proposal, the Government recognises the importance of projecting women achievers in the campaign against female foeticide.

(c) to (e) Yes, Sir. Religious leaders are involved in awareness generation against female foeticide.